

The 23rd December 1964

No.LJL.45/64/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 21st December, 1964)

ASSAM ACT No.XXIX OF 1964

THE GAUHATI UNIVERSITY (AMENDMENT) ACT, 1964

[Published in the Assam Gazette Extraordinary, dated 24th December, 1964]

An Act

further to amend the Gauhati University Act, 1947

Preamble Whereas it is expedient further to amend the Assam Act XVI of 1947. Gauhati University Act, 1947, hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Gauhati University (Amendment) Act, 1964.

(2) It shall come into force at once.

Insertion of sub-section (3) to section 8A of Assam Act XVI of 1947. 2. In section 8A, after sub-section (2), the following shall be inserted as sub-section (3), namely:—

“(3) When any temporary vacancy occurs in the office of the Vice-Chancellor by reason of leave, illness or other cause, the Chancellor shall make such arrangements for carrying on the duties of the Vice-Chancellor as he may deem fit.”

U. TAHBILDAR, Deputy Secy. to the Govt. of Assam, Law Department.